

(11)

OIK

This OA could not be filed in the court today's cause list due to oversight at the time of entry in memo. register. This at court today and submitted through unlisted. Inevitable cause of Hon court is highly regretted.

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11/7/08.

Hon Mr. N.D. Dayal, Am.
Hon. Mr. Ashok S. Karmadhi, J.M.

Sri Akhilesh Tripathi, learned Counsel for applicant & Ms S.D. Gupta for respondent Nos 2 & 3.

After hearing the learned Counsel for the parties, it becomes clear that there is no notification with regard to Calcutta Post Trust under Section 14(2) of AT Act 1985 & as such this OA is returned to the applicant presenting liberty to approach the appropriate forum in accordance with law. Copy of this order be given to Counsel for parties today.

J.M.

Am.

OR
Judgment prepared

on 17/7/08.

As per Hon'ble court order of 11/7/08, copy of O.A.

has been received by Tripathi Adv.
Akhilesh
19/8/08.

OIK

As per Hon'ble court order of 11-7-08 copy of OA has been given to applicant counsel today i.e. 19-8-08.